

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
(PRINCIPAL BENCH) COURT-I

(CAA)-272/PB/2017

In the matter of :

Touchstone Holdings (P) Limited

... PETITIONER

SECTION :

Under Section 230-232

Order delivered on 12.3.2019

Coram :


(R. VARADHARAJAN)
HON'BLE MEMBER (JUDICIAL)
(MS. DEEPA KRISHAN),
HON'BLE MEMBER (TECHNICAL)

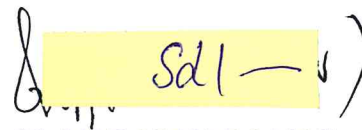
For the Petitioner /Op. Creditor
For the Respondent/Corporate Debtor
For the Intervener

: Mr. Afnaan Siddiqui, Advocate
:
: Mr. C. Balooni, Co. Prosecutor for RD (NR)
: Mrs. Easha Kadian & Mr. Shubham Pandey, for Ms.
Lakshmi Gurung, St. Counsel, Income tax Deptt.

ORDER

Due to paucity of time, the matter was not able to be taken up. Hence, the same is adjourned to 26.3.2019.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit